

**HIGH COURT LEGAL SERVICES COMMITTEE
HIGH COURT OF MANIPUR
AT IMPHAL**

NOTIFICATION

Imphal, the 22nd April, 2025

No.HCM/LSC/Lok Adalat-8/ 1885 : It is hereby informed to all the Members of Bar & litigants that as per the calendar prepared by National Legal Services Authority (NALSA), the “**National Lok Adalat**” for the High Court of Manipur will be held on **10th May, 2025** covering on all subject matters as follows:

Pre-litigation:

1. All type of Civil and compoundable Criminal cases, as may be permissible under the Act/Regulations.

Pending before the High Court of Manipur:

1. Criminal Compoundable Offences.
2. NI Act cases under Section 138.
3. Money Recovery case.
4. Motor Accident Claim (MACT case).
5. Labour dispute cases.
6. Electricity and Water Bills cases (excluding non- compoundable).
7. Matrimonial disputes (except divorce).
8. Land Acquisition cases.
9. Services matters relating to pay and allowances and retiral benefits.
10. Revenue cases (pending in High Court).
11. Other civil cases (rent, easmentary rights, injunction suits, specific performance suits) etc.

The Ld. Bar Members and interested parties are requested to either mention before the respective Hon’ble Bench or to approach the Secretary, High Court Legal Services Committee (HCLSC) for listing any of their cases for settlement in the above stated “**National Lok Adalat**” on or before **3rd May, 2025**.

Shanta
22/4/25
(Athokpam Shanta Devi)
i/c Secretary
High Court Legal Services Committee
High Court of Manipur

Copy to:-

1. The Principal Secretary to Hon’ble The Chief Justice, High Court of Manipur.
2. The P.S. to Hon’ble Mr. Justice A. Bimol Singh, Judge, High Court of Manipur.
3. The P.S. to Hon’ble Mr. Justice A. Guneshwar Sharma, Judge, High Court of Manipur.
4. The Advocate General, Government of Manipur.
5. The Chairman, Bar Council of Manipur.
6. The Registrar General, High Court of Manipur.
7. The Registrar (Judl.), High Court of Manipur.
8. The Member Secretary, MASLSA.
9. The Government Advocate, Government of Manipur.
10. The Deputy Solicitor General of India, High Court of Manipur.
11. The President, High Court Bar Association of Manipur.
12. The President, All Manipur Bar Association.
13. The System Analyst, High Court of Manipur.
- for uploading the same to the official website of High Court of Manipur.
14. The Superintendent Bench, Judl. – I, Judl. – II & Judl. III, High Court of Manipur.
- for identifying potential cases for listing before the National Lok Adalat.
15. Notice Board.
16. Guard file.